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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.588 of 1966

Dated New Delhi, this 19th day of March, 1996.

HON'BLE MR JUSTICE P. K. SHYAMSUNDAR, ACTING CHAIRMAN
HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

1. Trilok Singh
S/o Shri Achhar Singh
2. Jagir Singh
S/o Shri Sardara Singh
3. Lakhwander Singh
S/o Shri Wassan Singh
4. Sewa Singh
S/o Shri Santokh Singh
5. Jaswinder Singh
S/o Shri Pritam Singh ... Applicants
(All semi-skilled Artisan under
AEN/CSP, Northern Railway, Dhilwan).

versus

1. The General Manager
Northern Railway
Baroda House
NEW DELHI.
2. The Chief Engineer
Northern Railway
Baroda House
NEW DELHI.
3. The Deputy Chief Engineer(Projects)
Northern Railway
Jallundhar City
4. The Assistant Engineer(CSP) ... Respondents
Dhilwan

O R D E R (Oral)

Mr Justice P. K. Shyamsundar

We have heard the learned counsel for the
applicants.

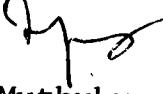
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The grievance of the applicants is that the department machinery has not activated itself by treating the applicants as skilled personnel to which recognition the applicants were entitled to. Our attention is invited to a communication dated 13.11.1992 emanating from the top level functionaries in the Railway Administration per se indicating conversion of semi-skilled personnel to skilled personnel. Action is said to have been taken to convert the applicants from semi-skilled staff as indicated vide letter dated 8.11.1995 (Annexure A-7). The grievance now is despite the clearance by the administration for treating the applicants as skilled personnel, nothing has moved ever since. We agree that the department was somewhat tardy and emphasise the fact that the department itself is aware of the shortcomings in not converting the people like the applicants from semi-skilled category to the skilled category. Even so why there has been such a long delay in the matter is quite perplexing.

Be that as it may, we now make an order
directing the Railway Administration to pass an appropriate order regards treating the applicants as skilled personnel and thereafter to consider them for any other benefits to which they may become eligible. To facilitate the administration to take a proper

decision in the matter, we direct the Registry to despatch this O.A. itself to the Railway Administration for information. The Railway Administration is directed to dispose off the matter within a period of six weeks from the date of receipt of a copy of this order. We again reiterate that if the applicants are held eligible for conversion from semi-skilled to the skilled category, they will be entitled to all and any financial benefits whatever they are.

A copy of this order may be given to the learned counsel for the applicant for further action, if any, at his end.


(K. Muthukumar)
Member(A)

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(P. K. Shyamsundar)
Acting Chairman